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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) 7217/2023 & CM APPLs. 28122/2023, 28123/2023, 28124/2023

KKALPANA INDUSTRIES INDIA LIMITED Petitioner

Through: Mr. Vivek Kohli, Senior Adv. with

Mr. Saubhagya Agarwal, Ms. Nidhi Singh & Mr. Abhishek Samal,

Advocates.

versus

UNION OF INDIA & ORS. Respondents

Through: Ms. Nidhi Raman, CGSC with Ms.

Archana Surve, G.P., & Mr. Zubin Singh, Mr. Akash Mishra, Mr. Mayank, Advocates for UOI/R-1&2. Ms Archana Kumari, Government

Pleader.

CORAM: JUSTICE PRATHIBA M. SINGH O R D E R

% 24.05.2023

1. This hearing has been done through hybrid mode.

CM APPLs. 28123/2023, 28124/2023 (for exemptions)

2. Allowed, subject to all just exceptions. Applications are disposed of.

W.P.(C) 7217/2023 & CM APPL. 28122/2023

- 3. The Petitioner-Kkalpana Industries India Ltd. has challenged the decision issued by Respondent No. 2-Board of Approval for Special Economic Zones dated 17th January 2023 and 2nd February 2023, and the Policy for Used/Worn clothing and Plastic recycling units in SEZs/EOUs dated 27th May 2021.
- 4. The Petitioner is a Plastic reprocessing/recycling Unit located at FALTA Special Economic Zone ('SEZ'), Kolkata.





- 5. The Petitioner's grievance is that its license/letter of approval as per the provisions of SEZ Rules, 2006 has not been renewed.
- 6. Ms. Nidhi Raman, ld. CGSC raises an issue of maintainability of the petition at the outset, in view of the fact that there is already a writ petition bearing 'W.P. 493(W) of 2015' pending before the Calcutta High Court.
- 7. List for consideration on 28th July, 2023.

PRATHIBA M. SINGH, J.

MAY 24, 2023 *Rahul/DN*